

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 38/2020

Satish Sharma

Applicant(s)

Versus

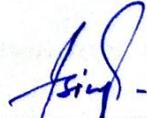
Govt. of NCT of Delhi

Respondent(s)

INDEX

S. N.	Particulars	Page No.
1.	Report of the PCCF in compliance of order dated 10.02.2020	1-4
3.	Annexure I Complaint of Shri Satish Sharma, Managing Editor Savera India Times dated 21.6.2019 regarding illegal felling of trees at Bungalow number 1 Hasanpur Tower (Near Nehru Park) premises of Delhi Jal Board, Chanakyapuri, New Delhi	5
4.	Annexure II Speaking Order of DCF(South) dated 05.05.2020 for compounding the offence conditional to the payment of Rs. 3,80,000 and plantation of 500 trees of native species.	6
5.	Annexure III Letter of DCF(South) regarding partial compliance to the conditions of compounding by Delhi Jal Board 30.06.2020	7-8
6.	Annexure IV Letter of Delhi Jal Board reporting compliance to the condition of compounding of plantation of 500 trees of native species at Delhi Jal Board staff quarter premises at Sewage Treatment Plant Kondli Delhi - 110091 dated 04.08.2020	9
7.	Annexure V ATR of DCF(South) regarding the non-compliance and false reporting of plantation of 500 trees of native species by the Delhi Jal Board dated 11.08.2020	10-16

ISHWAR SINGH, IFS
Pr. Chief Conservator of Forests & HOD
Department of Forests & Wildlife
Govt. of NCT of Delhi
Vikas Bhawan, I.P. Estate, New Delhi-110002


ISHWAR SINGH

**Pr. Chief Conservator of Forests & HoD
Department of Forest & Wildlife
GNCTD**

Date: 25.08.2020

Place: New Delhi

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 38/2020

Satish Sharma

Applicant(s)

Versus

Govt. of NCT of Delhi

Respondent(s)

REPORT IN COMPLIANCE OF ORDER DATED 10.02.2020

OF THE HON'BLE NATIONAL GREEN TRIBUNAL

I, Ishwar Singh, the Principal Chief Conservator of Forests, Govt. of National Capital Territory of Delhi do hereby on solemn affirmation state and declare asunder:-

1. THAT this Hon'ble Tribunal in the above referred matter vide its order dated 10.02.2020 in O.A. No.38/2020 in the matter of Satish Sharma Vs. Govt. of NCT of Delhi had given the following directions,

"Grievance in this application is that respondent No. 04, viz. Sajjan Singh Yadav, in connivance with the officers of Delhi Jal Board, felled 40-50 trees for making furniture. No permission for felling of trees was granted, as required.

Let the PCCF, Delhi furnish a factual and action taken report in the matter within one month by email at judicial-ngt@gov.in..”

- 2. THAT complaint of Shri Satish Sharma, Managing Editor, Savera India Times dated 21.6.2019 regarding illegal felling of trees at Bungalow number 1, Hasanpur Tower (Near Nehru Park) premises of Delhi Jal Board, Chanakyapuri, New Delhi was received by the Delhi Forest and Wildlife Department. (Copy of the complaint annexed as **Annexure I**).
- 3. THAT subsequently DCF (South) was directed to inspect the site. Staff of the Tree Offence Cell, South Division inspected the site and reported illegal felling of 3 trees and illegal pruning of 10 trees in the aforementioned property owned by Delhi Jal Board. The matter was processed as per the provisions of Delhi Preservation Of Tree Act 1994. Subsequently a Speaking Order dated 05.05.2020 was issued compounding the offence conditional to the payment of Rs. 3,80,000 (Rs. 60,000 for each tree illegally felled and Rs. 20,000 for each tree illegally pruned) and plantation of 500 trees of native tree species such as Neem, Bargat, Peepal, Amaltas etc of 5 to 6 feet height by Delhi Jal Board by the end of June 2020. (Copy of the Speaking Order dated 05.05.2020 annexed as **Annexure - II**).

ISHWAR SINGH, IFS
 P. Chief Conservator of Forests & HOD
 Department of Forests & Wildlife
 Govt. of NCT of Delhi
 Vyas Bhawan, I.P. Estate, New Delhi-110002



4. THAT DCF(South) reported that in compliance to the conditions of compounding the case the amount of Rs. 3,80,000 was deposited by Delhi Jal Board but no compliance of the plantation of the 500 trees (copy of the letter dated 30.06.2020 is annexed as **Annexure -III**).
5. THAT Delhi Jal Board reported that the plantation of 500 trees of native species has been carried out at Delhi Jal Board staff quarter premises at Sewage Treatment Plant Kondli Delhi - 110091. (copy of the letter dated 4.08.2020 is annexed as **Annexure -IV**).
6. THAT DCF South reported that the plantation of 500 trees at Delhi Jal Board staff quarter premises at Sewage Treatment Plant Kondli Delhi - 110091 as reported by Delhi Jal Board was inspected and it was seen that the same site had already been proposed for compensatory afforestation (copy of the letter dated 11.08.2020 is annexed as **Annexure- V**).
7. THAT carrying out plantation of 500 trees of native species by the Delhi Jal Board by the end of June, 2020, is one of the conditions of the compounding offence which has not been carried out by the Delhi Jal Board till 11.08.2020.


DEPONENT

Verification:

Verified at New Delhi on this 25th of August, 2020 that the contents of the above affidavit are true and correct as per my information derived from the records maintained by the Department of Forests and Wildlife, Gov. of NCT of Delhi and no part of it is incorrect and noting material has been concealed there from.


DEPONENT

ISHWAR SINGH, IFS
Pr. Chief Conservator of Forests & HOD
Department of Forests & Wildlife
Govt. of NCT of Delhi
Vikas Bhawan, I.P. Estate, New Delhi-110002



सेवामें

दिनांक: सतीश कर्मा 03/07
अध्यक्ष सम्पादक
सर्वेरा इंडिया टाइम्स,
भानी दमन-07
PIN-39621

उपवन संरक्षक,
वन स्वच्छ दक्षिण,
दिल्ली सरकार,
डा. करणी सिंह भुवींगरेज के पास,
तुगापका बाड़, नई दिल्ली 110044.

विषय:- अवेच पेड़ों की कटाई के बारे में।

प्रहोदय,
उपरोक्त विषयान्तर्गत सादर निवेदन है कि
मैंने एक शिक्षापत्र पेड़ों की अवेच कटाई के बारे में
पी. सी. सी. एफ., दिल्ली को दिनांक 21-6-2019
को लिखित रूप से भी साथ ही मैंने कटाई के
संबंधित सबूत वीडियो भी दिया था
पी. सी. सी. एफ. कार्यालय में आपका इस
सन्दर्भ में हुपके पत्र क्रमांक F.N. 9/C.F./DPA/
THL/ MISC/18-19/4667-69 दिनांक 2-06-2019
को यह पत्र भेजकर दिनांक कार्यालयी करने हेतु
कहा था हुपका इस सन्दर्भ में बात बारा की
गई कार्यालयी से मुझे भी अवगत करवाने में
हुपा है/ किन्तु आपका इस बारे में ज्ञान
कार्यालयी के भेजे सहयोग की जरूरत होना
में दिल्ली आकर सहयोग हेतु तैयार हुए
आवश्यक कार्यालयी भी जानकारी हेतु मैंने D.C.F. को
वै मोबाइल नं 9599272800 पर भी सम्पर्क किया था
मगर कोई जानकारी नहीं मिली।



ISHWAN SINGH, IFS
Pr. Chief Conservator of Forests & HOD
Department of Forests & Wildlife
Govt. of NCT of Delhi
Vikas Bhawan, I.P. Estate, New Delhi-110002

Annexure-II

6

44/12

GOVT. OF NCT OF DELHI
OFFICE OF THE DY. CONSERVATOR OF FORESTS (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD NEW DELHI-110044

R- No-78/TO(S)/TOC/2019-20/193

Dated: 5/5/2020

ORDER

Whereas, a complaint was received regarding illegal felling and illegal pruning of trees in Bungalow No. 01, Hassanpur Tower (near Nehru Park), Premises of Delhi Jal Board, Chanakyapuri, New Delhi.

And whereas an investigation was carried out by the Tree Offence Cell of South Forest Division and as per the investigation report 03 nos trees were found to be illegally felled 10 Nos trees were found to be illegally pruned as per DPTA-1994.

And whereas Director Hort. Delhi Jal Board has requested to compound the tree offence vide his written submission dated 6.3.2020 and verbal submission of Sh. Devender Kumar, Director (Hort.) DJB, Sh. P.K. Jain AE (Civil), DJB and Sh. Anil Kumar EE (C) Plant, WW, DJB, during the hearing held by the undersigned on 19.3.2020.

Now, therefore, the tree offence is hereby compounded under DPTA-1994 conditional to the payment of Rs. 3,80,000/- (Sixty thousand for each tree illegally felled & Twenty Thousand for each tree illegally pruned) and conditional to the carrying out of plantation of 500 trees of native tree species such as Neem, Bargad, Pipal, Pilkhan, Gular & Amaltash etc of 5-6ft height by Delhi Jal Board by the end of June 2020.

The tree offence shall be compounded upon payment of above mentioned compounding fees and submission of proof of plantation through photographs /videos. Further, DJB shall be responsible for maintenance of these 500 trees for next seven years and submit annual report of the same to the undersigned.

Tree Officer & Dy. Conservator of Forest
South Forest Division

To,

Sh. Devender Kumar,
Director Hort. DJB,
Chandrawal Water Works-II,
Civil Lines, Delhi -110054

Annexure-III

GOVT. OF NCT OF DELHI
OFFICE OF THE DY. CONSERVATOR OF FORESTS (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD NEW DELHI -110044

No.F.R-78/TO(S)/TOC/2019-20/1507

Dated:- 30/6/20

To, ✓
The Principal Chief Conservator of Forests,
Department of Forest & Wildlife,
A-Block, 2nd Floor,
Vikas Bhawan,
New Delhi-110002

Sub:- Action Taken Report in compliance of Hon'ble NGT order dated 10.2.2020 in the matter of Satish Sharma Vs Govt. NCT of Delhi & Ors, New Delhi

Sir,

In continuation of the Action Taken Report dated 12.5.2020 submitted in compliance of Hon'ble NGT order dated 10.2.2020 in the matter of Satish Sharma Vs Govt. NCT of Delhi & Ors, New Delhi, it is hereby brought to your kind attention that Delhi Jal Board has deposited the compounding fee amounting to Rs. 3,80,000/- on 8.6.2020 (vide pay order No. 012063 dated 04.06.2020 & 012066 dated 05.06.2020). However, Delhi Jal Board has not yet complied with the direction of plantation of 500 nos trees, which was one of the conditions for compounding the Tree Offence. In this regard, a reminder has already been sent to Dir. Hort. Delhi Jal Board vide letter dated 29.6.2020 (copy enclosed).

This is for your kind information and necessary action please

Yours faithfully,

663/PCCF
01/7/20

30/6/20
Tree Officer & Dy. Conservator of Forest
South Forest Division

Copy to:

1. The Conservator of Forests, Govt. of NCT of Delhi for kind information.

GOVT. OF NCT OF DELHI
OFFICE OF THE DY. CONSERVATOR OF FORESTS (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI-110044

No.F.R-78/TO(S)/TOC/2019-20/1503

Dated:- 29/6/20

To,

Sh. Devender Kumar,
Director Hort. DJB
Chandrawal Water Works-II,
Civil Lines, Delhi-110054

Sub: - Regarding compliance of Hon'ble NGT order dated 10.2.2020 in the matter of Satish Sharma Vs Govt. of NCT of Delhi & Ors. New Delhi

Ref:- Our office order No. 78/TO(S)/TOC/2019-20/ 193 dated 05.05.2020

Please refer to the order dated 5.5.2020 regarding compounding of tree offence at Hassanpur premises of Delhi Jal Board, Chanakyapuri, New Delhi issued by the undersigned under DPTA-1994. In compliance of the conditions of compounding, an amount of Rs. 3,80,000/- has been received vide letter dated 08.6.2020 (Pay order No. 012063 dated 04.06.2020 & 012066 dated 05.06.2020) in this office. However, no compliance report has been received with regard to plantation of 500 nos trees by Delhi Jal Board till date.

It is to mention here that plantation of 500 nos trees is one of the conditions for compounding the offence and plantation must be carried out by 30.6.2020 as per order dated 5.5.2020

*Tree Officer & Dy. Conservator of Forest
South Forest Division*

ISHWAR SINGH, IFS
Pt. Chief Conservator of Forests & HOD
Department of Forests & Wildlife
Govt. of NCT of Delhi
Vikass Bhawan, I.P. Estate, New Delhi-110002

Annexure-IV

DELHI JAL BOARD, GOVT. OF N.C.T. OF DELHI
OFFICE OF THE DIRECTOR. (HORTICULTURE)
CHANDRAWAL WATER WORKS-II, CIVIL LINES DELHI -54.

NO F./DJB/Dir(H)/2020/- 37

DATED: 08/08/2020

To,

The Deputy Conservator of Forest (South),
Govt. of NCT, Delhi,
Near Karni Singh Shooting Range,
Tughlakabad, New Delhi-110044

Subject: Regarding compliance of Hon'ble NGT order dated 10.02.2020 in the matter of Satish Sharma Vs Govt of NCT of Delhi.

Reference:-N.F.R-78/TO(S)/TOC/2019-20/1503 dated 29.06.2020

In reference of above cited subject it is to mentioned here that request was made to your good self vide this office letter no. F/DJB/Dir(H)/2020/18 dated 08/07/2020 to reduce number of plantation and extension of time period upto 30/09/2020. No reply has been received except telephonic discussion with your officials.

The work of plantation on a piece of DJB land along Ring Road near Majnu Ka Tilla, Civil Lines area Delhi-110054 has not been matured due to some departmental reasons. Keeping in view the urgency of work and running monsoon season the plantation of 500 trees has been carried out at DJB staff quarter premises at sewage treatment plant Kondli Delhi -110021. Photographs of site are enclosed here with for reference.

Submitted for necessary consideration of compliance the order as above please .

SHYAM SINGH, IFS
Deputy Conservator of Forests & HOD
Department of Forests & Wildlife
Govt. of NCT of Delhi
Vikas Bhawan, I.P. Estate, New Delhi-110002

(Devender Kumar)
Director(Horticulture)

Annexure-V

GOVT. OF NCT OF DELHI
OFFICE OF THE DY. CONSERVATOR OF FORESTS (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD NEW DELHI -110044

No.F.R-78/TO(S)/TOC/2019-20/ 2220 - 2222

Dated:- 11-08-2020

To,

The Principal Chief Conservator of Forests,
 Department of Forest & Wildlife,
 A-Block, 2nd Floor,
 Vikas Bhawan,
New Delhi-110002

Sub:- Action Taken Report in compliance of Hon'ble NGT order dated 10.2.2020 in the matter of Satish Sharma Vs Govt. NCT of Delhi & Ors, New Delhi

Sir,

Please refer Hon'ble NGT order dated 10.2.2020 in the matter of Satish Sharma Vs Govt. NCT of Delhi & Ors, New Delhi regarding tree offence of illegally felling of 03 nos trees and illegally pruning of 10 nos trees at Bungalow No. 1, Hassanpur Tower (Near Nehru Park) premises of Delhi Jal Board, Chanakyapuri, New Delhi.

A letter was received from Delhi Jal Board by this office vide their letter No DJB/Dir(H)/2020-37 dated 4.8.2020, wherein the Director (Hort.) DJB, Civil Lines Delhi-110054 has informed that plantation of 500 tree has been carried out at DJB Staff Quarter premises at Sewage Treatment Plant Kondli Delhi-91, against compliance of our letter dated 29.6.2020.

It was followed by an inspection and it was observed that the same site/ location has already been proposed for compensatory plantation (O/o of the DCF (N) vide letter No 28/NFD/TC-Felling/2019-20/810-11 dated 8.4.2020 is enclosed).

Hence, it is to inform that Delhi Jal Board has not complied with order of this office dated 29.6.2020 and has provided wrong compliance report vide letter No DJB/Dir(H)/2020-37 dated 4.8.2020. Further action shall be initiated under DPTA,-1994.

Encls:-as above

[Signature]
Tree Officer & Dy. Conservator of Forest
South Forest Division

Copy to:-

1. The C.E.O. , Delhi jal Board (HQ), Varunalya Ph-II, Jhandewalan, Karol Bagh New Delhi
2. The Director, DJB, Govt. of NCT of Delhi, Chandrawal Water Works-II, Civil Lines Delhi-54

[Signature]
Tree Officer & Dy. Conservator of Forest
South Forest Division

F. No. 28/NFD/TC/Felling/2019-20/810-11
GOVT. OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILD LIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FOREST
NORTH FOREST DIVISION, KAMLA NEHRU RIDGE,
DELHI-110007(PH.:23853561)

Date: 8/4/2020

To

The Executive Engineer(C) Dr. IX,
Delhi Jal Board, Jaagriti SPS,
Near Kardooma Crossing,
Delhi-110092.

Sub: Permission for felling/transplantation of 492 no. of trees for Rehabilitation and Up-gradation of Kondli-Phase I (45.5 MLD), Phase II (113.7 MLD) & Phase III (45.5 MLD) Waste Water Treatment Plant (WWTP) with effluent standards of BOD - 10 mg/1, TSS - 10 mg/1 or better under YAP-III" Package K3.

With reference to your application dt. 04.10.2019 on the subject noted above, you are hereby informed that permission is granted for felling of 311 trees and transplantation of 181 trees for Rehabilitation and Up-gradation of Kondli-Phase I (45.5 MLD), Phase II (113.7 MLD) & Phase III (45.5 MLD) Waste Water Treatment Plant (WWTP) with effluent standards of BOD - 10 mg/1, TSS - 10 mg/1 or better under YAP-III" Package K3 subject to the satisfaction of the terms and conditions hereinto specified.

The required security deposit of Rs. 2,80,44,000/- (Rs. Two Crore Eighty Lakh Forty Four Thousand only) vide payment DD No. "338112" date 18.03.2020, from Corporation Bank, Delhi has been received.

Terms & Conditions

1. The user agency shall submit fresh drawing indicating the GPS co-ordinate of site where trees would be transplanted and compensatory plantation is proposed to be carried out.
2. 1:10 plants of indigenous species (*Arjun, Jamun, Gular, Pilkhan, Neem amalta etc.*) 6-8 feet height will be planted as compensatory plantation on non-forest land in lieu of removal 492 no. of trees. The plantation will be done following site (Bawana STP, Okhla STP & Jal Board Colony Kondli, Delhi) specific plantation technique with additional measures on identified land within three months of issue of tree removal permission and maintenance would be carried out by user agency for next 07 (Seven) years.
3. User agency shall also deposit extra site improvement expenses which may be required to make the site suitable for plantation as calculated by Tree Officer concerned (as deposits).
4. The User Agency may implement the improved soil moisture conservation activities on identified land Division utilizing the deposits made by user agency.
5. The User Agency shall ensure that the plan of this proposal shall not be changed.
6. Site will have to be secured from encroachment and undesired biotic interference.
7. Extensive interventions if any required to be undertaken for soil preparation, would be carried out and addition budget if needed, shall be provided by User Agency.

ISHWAR SINGH, IFS
Pr. Chief Conservator of Forests & HOD
Department of Forests & Wildlife
Govt. of NCT of Delhi
Vikas Bhawan, I.P. Estate, New Delhi-110002

- 8. The land over which compensatory plantation raised shall not be utilized for other purpose without the approval of Tree Officer concerned.
- 9. Transplantation of trees must be initiated immediately after permission is issued and should not be later than three months, after which a completion report is required to be submitted to the Tree Officer. The spacing of the transplantation of trees should not be less than 4 meter (point to point).
- 10. Permission for felling/transplantation of al trees would be granted at their own risk and without prejudice to the claim (s) of any other person/s who may be having any right (s) over the land or the trees.

Before the felling/ transplantation of trees form the site is commenced all requisite statutory clearances shall necessarily be obtained by the user agency.

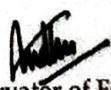
- 11. Felling/ transplantation of any trees apart from 492 trees by Delhi Jal Board would constitute an offence.
- 12. Completion of documentation regarding compensatory plantation as per provisions in DPTA, 1994 would be done by User Agency.
- 13. Progress report of transplantation shall be submitted through inspection officer concerned alongwith complete details of trees.
- 14. The timber obtained from removal of trees shall be auctioned by the user agency. The proceeds will be deposited as revenue to the Govt. account. The lops and tops of trees will be sent/ supplied to nearest public crematorium managed by MCD free of cost and the same should be reported to Forest Department.
- 15. Before shifting of timber if any, from site of removal of trees, permission for transportation of the said wood shall be obtained from DCF (North).
- 16. It is should be insure the user agency that all the conditions mentioned in environmental clearance if any obtained, must be followed scrupulously.

Encl: (Enumeration list of trees)
(Felling of 311 trees+ transplantation of 181 trees)


Dy. Conservator of Forest
North Forest Division

Copy to:-

- 1. The Conservator of Forests, Vikas Bhawan, A-Block, 2nd Floor, I.P. Estate, New Delhi-02 for information.
- 2. Sh. Ravinder Kumar, I.O. for information and necessary action.


Dy. Conservator of Forests
North Forest Division

P/1008

Detail of compensatory plantation is as under.

S.No.	Name of Location	Area measurement	No. of Tree
1	Bawana WTP (A) area	89 mtr.x 25 mtr.=2225 m2	247 Nos.
	Bawana WTP (B) area	90 mtr.x 30 mtr.=2700 m2	300 Nos.
2	Kondli STP residential campus (A) area	64 mtr.x 35 mtr.=2240 m2	950 Nos.
	Kondli STP residential campus (B) area	59 mtr.x 64mtr.=3776 m2	
	Kondli STP residential campus (C) area	43 mtr.x 59 mtr.=2537m2	
3	Okhla STP	150mtr.x 210mtr.=31500m2	3500 Nos.
		Total	4997 Nos.


Director (Horti)


Dy. Dir (Horti) E

44,978

49,028

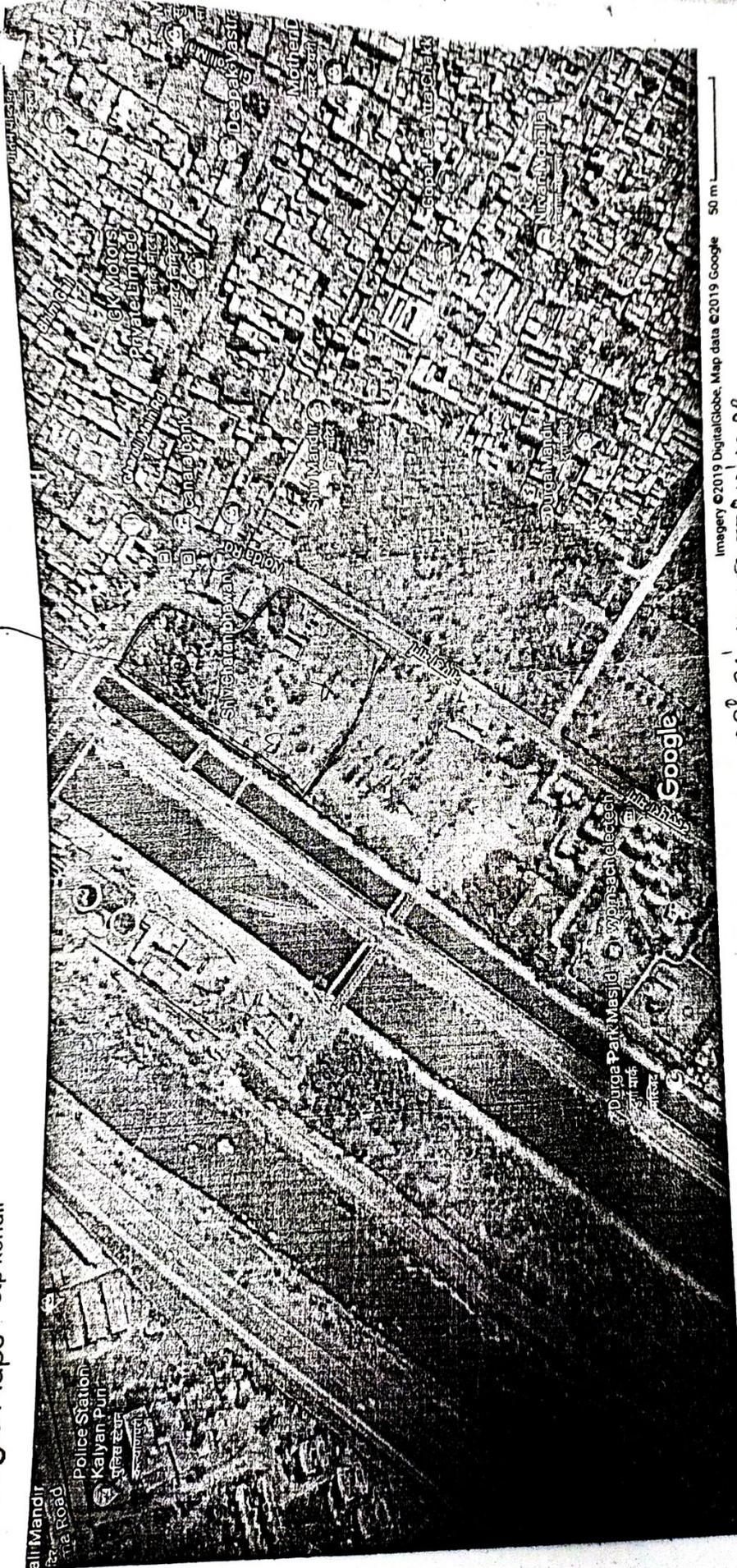
4.5 lakh

ISHWAR SINGH, IFS
 Pr. Charge
 Director of Forests & HOD
 Department of Forests & Wildlife
 Govt. of NCT of Delhi

Vikas Bhawan, State, New Delhi-110002

Google Maps stp kondli

stp kondli - Google Maps



Imagery ©2019 DigitalGlobe, Map data ©2019 Google 50 m

Kondli
 A. 28° 36' 43.459, 77° 19' 19.93
 B. 28° 36' 43.628, 77° 19' 20.535
 C. 28° 36' 43.959, 77° 19' 20.835

45 MGD STP KONDLI
 Sewage treatment plant - George Marg

Item No. 10

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 38/2020

Satish Sharma

Applicant(s)

Versus

GNCT of Delhi & Ors.

Respondent(s)

Date of hearing: 10.02.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER**

For Applicant(s):

Mr. Rahul Khurana, Advocate

ORDER

Grievance in this application is that respondent No. 04, viz. Sajjan Singh Yadav, in connivance with the officers of Delhi Jal Board, felled 40-50 trees for making furniture. No permission for felling of trees was granted, as required.

Let the PCCF, Delhi furnish a factual and action taken report in the matter within one month by email at judicial-ngt@gov.in.

A copy of this order be sent to the PCCF, Delhi for compliance by email.

The applicant may furnish a set of papers to the PCCF, Delhi and file affidavit of service within one weeks.

List for further consideration on 27.04.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

Dr. Nagin Nanda, EM

Siddhanta Das, EM

February 10, 2020
Original Application No. 38/2020
AK

